

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO.248 of 2017 IN
APPEAL NO. 32 OF 2015**

Dated: 30th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Talwandi Sabo Power Ltd.

...Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashanto Chandra Sen
Mr. Sarvesh Kumar Mishra

Counsel for the Respondent(s) : Ms. Shikha Ohri
Mr. Hemant Singh
Mr. Nishant Kumar for R-1

Ms. Poorva Saigal
Mr. Shubham Arya for R-2

ORDER

**IA NO.248 of 2017
(Appl. for interim orders)**

Learned counsel for Respondent No.2 is filing reply today.

List this application along with the Appeal on **06.04.2017**. Learned counsel for Respondent No.2 makes a statement that without prejudice to the rights and contentions of Respondent No.2, Respondent No.2 shall not make any deductions in respect of the Mega Power status till 06.04.2017.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson